Introduction of piped gas in 400 districts of the country

- 591. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether it is a fact that the Ministry is planning to introduce piped gas in 400 districts of the country in the coming two to three years;
 - (b) if so, the details of the districts identified, State-wise;
 - (c) whether Nellore district of Andhra Pradesh has been included in this;
 - (d) if so, the details thereof and if not, the reasons therefor, and
- (e) details of blueprint that the Ministry has prepared for this purpose and how much expenditure is involved in this and how the Ministry is planning to pool the resources?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Petroleum and Natural Gas Regulatory Board (PNGRB) is the authority to grant authorization to the entities for the development of City Gas Distribution (CGD) network in Geographical Areas (GAs) as per PNGRB Act, 2006. PNGRB identifies GAs for authorizing the development of CGD network in synchronization with the development of natural gas pipeline connectivity and natural gas availability. Providing the Piped Natural Gas (PNG) connections is part of development of CGD Network. Upto 10th CGD Bidding Round, PNGRB has authorized 228 GAs covering more than 400 districts spread over 27 States and UTs covering approximately 70 per cent of India's population and 53 per cent of its geographical area for development of CGD network. State wise details of the GAs authorized during 9th and 10th CGD bidding are given in the Statement (See below).

- (c) and (d) PNGRB has authorised Sri Potti Sriramulu Nellore district (also known as Nellore district) to Consortium of AG&P LNG Marketing Pte Ltd. and Atlantic Gulf and Pacific on 24.04.2019 under the 10th CGD Bidding Round.
- (e) PNGRB has informed that capital expenditure of ₹ 70,000 crore and ₹ 50,000 crore have been estimated for GAs authorized under 9th and 10th CGD Bidding Round respectively, which will be arranged by the authorized entities either internally or through external borrowings. Hence there is no need for Government to provide resources for the same.

Statement

Details of Geographical Areas (GAs) authorised in 9th and
10th CGD Bidding Round

Sl. No. State/Union Territories		Geographical Areas (GAs)
1	2	3
1.	Andhra Pradesh	Srikakulam, Visakhapatnam & Vizianagaram Districts, Anantapur and YSR (Kadapa) Districts, Sri Potti Sriramulu Nellore District
2.	Andhra Pradesh, Karnataka & Tamil Nadu	Chittoor, Kolar and Vellore Districts
3.	Assam	Cachar, Hailakandi & Karimganj Districts, Kamrup & Kamrup Metropolitan Districts
4.	Bihar	Aurangabad, Kaimur & Rohtas Districts, Begusarai District, Gaya & Nalanda Districts, Araria, Purnia, Katihar and Kishanganj Districts, Arwal, Jehanabad, Bhojpur and Buxar Districts Khagaria, Saharsa and Madhepura Districts, Lakhisarai, Munger and Bhagalpur Districts Muzaffarpur, Vaishali, Saran and Samastipur Districts
5.	Bihar & Jharkhand	Nawada and Koderma Districts Sheikhpura, Jamui and Deoghar Districts
6.	Daman and Diu & Gujarat	Diu & Gir Somnath Districts
7.	Gujarat	Surendranagar District (Except areas already authorized) Barwala & Ranpur Talukas Navsari District (Except areas already authorized), Surat District (Except areas already authorized), Tapi District (Except areas already authorised) & the Dangs District, Junagadh District, Kheda District (Except areas already authorized), Morbi District (Except areas already authorized)

Kannur, Kasaragod & Mahe Districts

15. Kerala & Puducherry

1	2	3
		authorised) & Mahisagar District, Narmada (Rajpipla) District, Porbandar District
8.	Haryana & Himachal Pradesh	Panchkula District (Except areas already authorized), Sirmaur, Shimla & Solan (Except areas already authorised) Districts
9.	Haryana & Punjab	Sirsa, Fatehabad and Mansa (Punjab) Districts
10.	Haryana	Bhiwani, Charkhi Dadri & Mahendragarh Districts Hisar District Jhajjar District, Sonipat District (Except areas already authorized) & Jind District Nuh & Palwal Districts Kaithal District
11.	Himachal Pradesh	Bilaspur, Hamirpur & Una Districts
12.	Jharkhand	Bokaro, Hazaribagh & Ramgarh Districts Giridih & Dhanbad Districts Chatra and Palamu Districts Seraikela-Kharsawan District West Singhbhum District
13.	Karnataka	Chitradurga & Davanagere Districts Udupi District Ballari & Gadag Districts, Bidar District Dakshina, Kannada District
		Bagalkot, Koppal and Raichur Districts Chikkamagaluru, Hassan and Kodagu Districts, Kalaburagi and Vijayapura Districts Mysuru, Mandya and Chamarajanagar Districts Uttara Kannada, Haveri and Shivamogga Districts
14.	Kerala	Kozhikode & Wayanad Districts Malappuram District, Palakkad & Thrissur Districts Alapuzzha, Kollam and Thiruvananthapuram Districts

240	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2		3

1	2	3
16.	Madhya Pradesh	Bhopal & Rajgarh Districts Guna District Rewa District Satna & Shandol Districts Ashoknagar District Gwalior (Except already authorised) District and Sheopur District Morena District Raisen, Shajapur and Sehore Districts Shivpuri District Sidhi and Singrauli Districts Ujjain (Except area already authorised) District, Dewas (Except area already authorized) District and Indore (Except area already authorised) District
17.	Madhya Pradesh & Chhattisgargh	Anuppur, Bilaspur and Korba Districts
18.	Madhya Pradesh & Rajasthan	Jhabua, Banswara, Ratlam and Dungarpur Districts
19.	Madhya Pradesh & Uttar Pradesh	Jhansi (Except area already authorised) District, Bhind, Jalaun, Lalitpur and Datia Districts
20.	Maharashtra	Ahmednagar & Aurangabad Districts Latur & Osmanabad Districts Sangli & Satara Districts Sindhudurg District
21.	Maharashtra & Gujarat	Valsad (Except areas already authorized), Dhule & Nashik Districts
22.	Odisha	Angul & Dhekanal Districts Sundargarh & Jharsuguda Districts Balasore, Bhadrak & Mayurbhanj Districts Bargarh, Debagarh & Sambalpur Districts Ganjam, Nayagarh & Puri Districts Jagatsinghpur & Kendrapara Districts Jajpur & Kendujhar Districts
23.	Puducherry & Tamil Nadu	Karaikal & Nagapattinam Districts
24.	Puducherry	Puducherry District

SAS Nagar District (Except areas already authorised), Patiala & Sangrur Districts Ludhiana District (Except area already

25. Punjab

Gomati District West Tripura (Except

Bulandshahr District (Except areas already authorised), Aligarh & Hathras

areas already authorised) District

Districts

29. Tripura

30. Uttar Pradesh

[26 June, 2019]

2

1

3

Allahabad District (Except areas already authorised), Bhadohi & Kaushambi Districts, Amethi, Pratapgarh & Raebareli Districts Auraiya, Kanpur Dehat & Etawah Districts Faizabad & Sultanpur Districts Gorakhpur, Sant Kabir Nagar & Kushinagar Districts Meerut District (Except areas already authorised), Muzaffarnagar & Shamli Districts Moradabad (Except areas already authorised) District Unnao (Except areas already authorised) District Azamgarh, Mau and Ballia Districts Bareilly (Except area already authorised) District, Pilibhit and Rampur Districts Basti and Ambedkarnagar Districts Farrukhabad, Etah and Hardoi Districts Gonda and Barabanki Districts Jaunpur and Ghazipur Districts Kanpur (Except area already authorised) District, Fatehpur and Hamirpur Districts

31. Uttar Pradesh & Uttarakhand

Bijnor and Nainital Districts

32. Uttarakhand

Dehradun District

33. West Bengal

Burdwan District, Darjeeling, Jalpaiguri and Uttar Dinajpur Districts Howrah (Except Area already authorised) District and Hoogly (Except Area already authorised) District Nadia (Except Area already authorised) District and North 24 Parganas (Except Area already authorised) District South 24 Parganas (Except Area already authorised) District South 25 Parganas (Except Area already authorised) District